

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-171-2020

Zuari Global Limited ...Petitioner.

Versus

Regional P. F. Commissioner-II & ors. ... Respondents

Shri G. Sardesai, Advocate for the petitioner.

Shri C. A. Ferreira, Advocate for the respondent no.1.

Respondent no. 2 present in person.

Coram: - DAMA SESHADRI NAIDU, J.

Date: -4th January 2021.

PC.

In response to the proposal made by this Court, Shri Girish Sardesai, the learned counsel for the petitioner, has in principle accepted to the demands of the second respondent. But, as I understood from the reply of the second respondent, there are still grave arrears to be covered. Therefore, shri Sardesai has agreed to file a memo setting out the details of the payments the petitioner is willing to make in response to the second respondent's demands. Once the learned counsel files that response, the second respondent may as well put his version for the Court's appreciation. Place the matter on 11.1.2021.

2. Interim relief to continue.

DAMA SESHADRI NAIDU, J.